

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 114

**IA(I.B.C)/868(CH)2024**  
**And**

**CP (IB) No. 201/Chd/Pb/2023**

**IN THE MATTER OF:**

**Punjab National Bank** ... **Petitioner**

**Versus**

**Vinky Saggi** ... **Respondent**

**Under Section: 95(1), 99, IBC 2016**

**Order delivered on 02.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Arpit Chawla, Advocate

**For the Personal Guarantor** : Mr. Sushant Kareer, Advocate

**For the RP** : Mr. Arora Vishwas Kumar, Advocate

**ORDER**

**IA(I.B.C)/868(CH)2024**

This application has been filed to place on record the report of RP under Section 99. The same is taken on record subject to just exceptions. **Thus, IA (I.B.C)/868(CH)2024 is disposed of** with a direction to tag the same with the main petition for the reference purpose.

April 2, 2024  
Mamta

**CP (IB) No. 201/Chd/Pb/2023**

It is stated by Ld. counsel for the personal guarantor that he has not receive the copy of the report. Ld. counsel for the RP is directed to supply the copy of the report during the course of the day and file affidavit of service within one week. Objection, if any, be filed within one week with a copy in advance to the counsel opposite. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List the the matter on 07.05.2024.

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**